

of the Chief Election Commissioner and I had said on that occasion that in that case why such a Question should have been admitted at all.

Sir, we have not brought this adjournment motion to censure the Chief Election Commissioner. We have brought it here to censure the act of the Government and the Administration. The point is, Sir, that you just now said that democracy should not be substituted by fisti-cuffs. I am thousand times in agreement with you but the democratic process has produced this House. This House is the result of democratic process of elections you will agree, and whether that democratic process is to be carried on or not is your concern as well as the concern of every Member in this House.

MR. SPEAKER: I am not curbing any discussion. I am not preventing any discussion but it has to be done in a proper manner. I am not to be subjected to any imposition.

SHRI INDRAJIT GUPTA: Sir, there is red-handed proof and evidence. We want to censure the Government of Haryana, the Home Ministry and the Police for what they have done.

(Interruptions)

SHRI K. LAKKAPPA (Tumkur): Sir, Mr. Gupta has rightly stated that Election Commission cannot be questioned and there should be some other forum... *(Interruptions)* It is the decision of the Election Commission and they are questioning the very foundations of the Constitution and it is protected under the Constitution. In the Business Advisory Committee we have also raised that if this can be discussed in a different forum. Where is the question of adjournment motion? Yesterday you allowed one adjournment motion and this cannot be a daily affair. How can there be an adjournment motion on every matter? Sir, you have rightly said that you can give another opportunity to discuss but not by way of an adjournment motion.

(Interruptions)

SHRI GEORGE FERNANDES Sir, the Chief Election Commissioner's statement...

MR. SPEAKER: That will come later. Not like this. I have seen that statement

SHRI GEORGE FERNANDES: Sir, the Chief Election Commissioner's statement.

MR. SPEAKER: That will come when the time comes. I have told you that every motion cannot be allowed. I have given you my assurance that it will be discussed.

12.17 hrs

PAPERS LAIN ON THE TABLE

NOTIFICATION UNDER INDIAN TELEGRAPH ACT AND PROFIT AND LOSS ACCOUNTS ETC. OF TELE-COMMUNICATION BRANCH OF P&T DEPT., FOR 1978-79

THE MINISTER OF COMMUNICATIONS (SHRI C. M. STEPHEN): I beg to lay on the Table:—

(1) A copy each of the following Notifications (Hindi and English versions) under sub-section (5) of section 7 of the Indian Telegraph Act, 1885:—

(i) G.S.R. 59(E) published in Gazette of India dated the 12th February, 1981 containing corrigendum to Notification No. G.S.R. 98(E) dated the 27th February, 1976.

(ii) The Indian Telegraph (Second Amendment) Rules, 1981, published in Notification No. G.S.R. 391(E) in Gazette of India, dated the 11th June, 1981.

[Placed in Library. See No. LT-2597/81.]

(2) A copy of the Profit and Loss Accounts and Balancesheet (on accrual basis) of the Tele-Communication Branch of Posts and

Telegraphs Department for the year 1978-79 (Hindi and English versions). [Placed in Library. See No. LT-2598/81.]

NOTIFICATION UNDER OIL INDUSTRY DEVELOPMENT ACT

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICAL AND FERTILIZERS (SHRI DALBIR SINGH): On behalf of Shri P. C. Sethi, I beg to lay on the Table a copy of the Oil Industry Development Board (Employees' Contributory Provident Fund) Amendment Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 368 in Gazette of India dated the 11th April, 1981, under sub-section (3) of section 31 of the Oil Industry Development Act, 1974. [Placed in Library. See No. LT-2599/81.]

NOTIFICATIONS UNDER HIGH COURT JUDGES (CONDITIONS OF SERVICE) ACT AND SUPREME COURT JUDGES (CONDITIONS OF SERVICE) ACT

THE MINISTER OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI P. SHIV SHANKAR): I beg to lay on the Table:—

(1) A copy of the High Court Judges (Travelling Allowance) Amendment Rules, 1981 (Hindi and English versions) published in Notification No. G.S.R. 360 in Gazette of India dated the 11th April, 1981, under sub-section (3) of section 24 of the High Court Judges (Conditions of Service) Act, 1954.

(2) A copy of the Supreme Court Judges (Travelling Allowance) Amendment Rules, 1981, (Hindi and English versions) published in Notification No. G.S.R. 394 in Gazette of India dated the 18th April, 1981, under sub-section (3) of section 24 of the Supreme Court Judges (Conditions of Service) Act, 1958. [Placed in Library. See No. LT-2600/81.]

NOTIFICATION UNDER BENGAL CHEMICAL AND PHARMACEUTICAL WORKS LTD. (ACQUISITION AND TRANSFER OF

UNDERTAKINGS) ACT

SHRI DALBIR SINGH: I beg to lay on the Table a copy of the Bengal Chemical and Pharmaceutical Works Limited (Acquisition and Transfer of Undertakings, Maintenance of Accounts and Administration of Funds) Rules, 1981 (Hindi and English version) published in Notification No. S.O. 478(E) in Gazette of India dated the 18th June, 1981, under sub-section (3) of section 32 of the Bengal Chemical and Pharmaceutical Works Limited (Acquisition and Transfer of Undertakings) Act, 1980. [Placed in Library. See No. LT-2601/81.]

REPORTS OF COMPTROLLER AND AUDITOR GENERAL OF INDIA FOR 1980 AND 1981 AND FINANCE ACCOUNTS OF UNION GOVERNMENT FOR 1978-79.

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI MAGANBHAI BAROT): I beg to lay on the Table:—

(1) A copy each of the following Reports (Hindi and English versions) Under article 151 (1) of the Constitution:—

(i) Report of the Comptroller and Auditor General of India for the year 1980-Union Government (Commercial) Part V—Miscellaneous topics of interest.

(ii) Report of the Comptroller and Auditor General of India for the year 1981-Union Government (Commercial) Part I—Introduction. [Placed in Library. See No. LT-2602/81.]

(2) A copy of the Finance Accounts of Union Government for the year 1978-79 (Hindi and English versions). [Placed in Library. See No. LT-2603/81.]